

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 28149 OF 2024

Between:

Ratnalikar Krishna, S/o. Ratnalikar Ramakanth, Age 18 years, Occ Student, R/o. H. No. 6- 88- 7/1, Arya Nagar, Near Venkateshwara Temple, Phullong, Nizamabad, presently residing at Doctors Colony, L. B. Nagar, Ranga Reddy.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the rejection order in proceeding bearing Lr. No. 9271/KNRUHS/Admn/2024- 25 Dated 28- 09- 2024 issued by Respondent No. 2 as illegal, arbitrary, unconstitutional and consequently set aside rejection order in proceeding bearing Lr. No. 9271/KNRUHS/Admn/2024- 25 Dated 28- 09- 2024 issued by Respondent No. 2 with a direction to the respondents to consider and permit the petitioner for registration and for uploading certificates to exercise web options for admission into MBBS/BDS

course under Management Quota i. e. B and C category for the academic year 2024- 25 in upcoming counseling.

I.A.NO:1 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider the petitioner request for registration and uploading certificates to exercise web options under Management Quota B and C Category for admission into MBBS/BDS course in upcoming counseling for the academic year 2024- 25 pending disposal of the above writ petition.

Counsel for the Petitioner : SRI KONDADI AJAY KUMAR

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.28149 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Kondadi Ajay Kumar, learned counsel appears for the petitioner.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner has assailed the validity of the order dated 28.09.2024 passed by respondent No.2 – Registrar, Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as the 'University') by which the representation filed by the petitioner seeking permission for registration and for exercising web options in respect of management quota 'B' & 'C' Category for admission into MBBS/BDS course for the academic year 2024-25 has been rejected.

3. Facts giving rise to filing of this Writ Petition briefly stated are that the petitioner had appeared for NEET (UG) - 2024 and had secured a rank of 442496. The petitioner registered his name for 'A' Category and did not apply for registration under 'B' & 'C' Category. The petitioner thereafter submitted a representation on 25.09.2024 to the University. However, the representation submitted by the petitioner failed to evoke any response. Thereupon, the petitioner filed a Writ Petition which was disposed of by this Court with the direction to the University to consider the representation submitted by the petitioner. The University by the impugned order dated 28.09.2024 has rejected the representation submitted by the petitioner.

4. Learned counsel for the petitioner submitted that the petitioner should be permitted to exercise web options on humanitarian grounds and *inter alia* on the ground that such benefit was conferred on some students in previous year.

5. On the other hand, learned counsel for the respondent University has submitted that the last date for exercise of web

options was 23.08.2024. It is further submitted that since the petitioner has failed to exercise the web options on or before the last date of registration, at this point of time, no relief can be granted to the petitioner.

6. We have considered the submissions made on both sides.

7. Admittedly, the last date for exercising the web options was 23.08.2024. The petitioner did not exercise the web options under 'B' & 'C' category on or before the last date of registration. The petitioner does not have any legally enforceable right to seek registration under 'B' & 'C' category after the cut-off date. Therefore, no writ of mandamus can be issued to the respondents to permit the petitioner to exercise the web options after the last date of registration is over. We do not find any infirmity in the order dated 28.09.2024 passed by the University.

8. For the aforementioned reasons, no ground to interfere with the impugned order is made out.



9. In the result, the Writ Petition fails and is hereby dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SDI-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI KONDADI AJAY KUMAR, Advocate [OPUC]
3. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY (OPUC)
4. Two CD Copies

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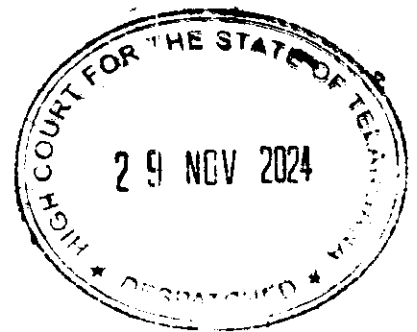
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HIGH COURT

DATED:14/10/2024

ORDER

WP.No.28149 of 2024



**DISMISSING THE W.P
WITHOUT COSTS.**

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En
28/10/24